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## (2006) 1 Cri.CC 760

## High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. 35322-M of 2002

Gian Chand and others APPELLANT

Vs

State of Haryana and

others

RESPONDENT

Date of Decision: Sept. 12, 2003

Citation: (2006) 1 Cri.CC 760

Hon'ble Judges: Adarsh Kumar Goel, J

Advocate: Mr. S.S. Dinarpur, Advocate. Mr. Rajesh Bhardwaj, A.A.G., Haryana. Mr. H.S. Gill,

Sr. Advocate with Mr. H.C. Rahi, Advocate., Advocates for appearing Parties

## **Judgement**

Adarsh Kumar Goel, J.

- 1. Heard.
- 2. In view of the undisputed fact that dispute about possession is pending in civil Court between the same parties, proceedings under Section 145

Cr.P.C. are liable to be quashed without prejudice to the rights and contentions of the parties in the civil Court. The parties will be free to seek

appropriate directions interim or otherwise from the civil Court.

JUDGMENTed accordingly. The petition is disposed of.

JUDGMENT accordingly.